



By RTI MIS portal/Speed Post

Central Public Information Officer

Email: cpio_ho@sebi.gov.in

CPIO/KS/2026-27/20461
August 5, 2026

Shri Ramesh Babu Krishnan
Dy. Registrar
Central Information Commission
Baba Gangnath Marg
Munirka
New Delhi – 110 067

Sir,

Sub: Compliance of CIC Order dated 07.07.2026 in the appeal of Shri Jitendra Kumar Sahoo Vs CPIO, SEBI – Second Appeal No. CIC/SEBIE/A/2025/105803

1. This is with reference to CIC Order dated 07.07.2026 in the appeal of Shri Jitendra Kumar Sahoo Vs CPIO, SEBI.
2. The Hon'ble CIC had vide the aforesaid order interalia directed the CPIO, SEBI to file an Affidavit with the Commission if the information sought by the appellant in his RTI application was not available with SEBI.
3. In this regard, please find attached original Affidavit dated 3/8/2026 in compliance of the same. A scanned copy of the Affidavit has already been sent to the Commission vide email dated 3/8/2026, as we were unable to upload the same on CIC portal as the website is under maintenance.

Yours faithfully,

D.Sura Reddy
Chief General Manager

Encl : as above

Copy to:

Shri Jitendra Kumar Sahu - 20460
C/o Pathri Para, Sahu Basti, Ward No.17,
Near Vidyut Grih School, Korba,
Chhattisgarh - 495677
(M) - 9179697845



Central Information Commission
Baba Gangnath Marg Munirka, New Delhi-11067
Second Appeal No. **CIC/SEBIE/A/2025/105803**

Jitendra Kumar Sahoo

..... Appellant

Versus

CPIO : SEBI

.....Respondent

AFFIDAVIT ON BEHALF OF RESPONDENT

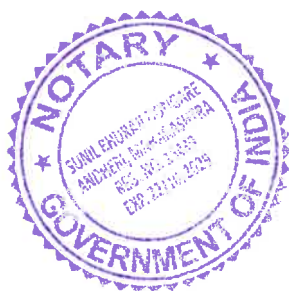
I, Pranjal S Jayaswal, aged about 51 years, son of Shri Sushil Jayaswal, resident of D4, 602, Vedant Complex, Vartak Nagar, Thane 400606, do hereby solemnly affirm and state as follows:

1. That I am working as General Manager and Link Central Public Information Officer at SEBI Head Office, Mumbai and authorized to file this affidavit.
2. That I have gone through the contents of the Second Appeal No. CIC/SEBIE/A/2025/105803.
3. That it is stated that the present Second Appeal has been preferred by the appellant against the order dated January 20, 2025, passed by the First Appellate Authority in Appeal



Pranjal

No. 6271 of 2025 with respect to the reply provided by the Respondent to the RTI Application bearing No. SEBIH/R/P/24/00328 dated November 05, 2024.



4. That it is stated that the Securities and Exchange Board of India (hereinafter referred to as “SEBI”) received an RTI application bearing No. SEBIH/R/P/24/00328 dated November 05, 2024 wherein the appellant had inter alia sought “*verified copy of the agreement entered into between Bharat Aluminium Company Ltd., Korba, Chhattisgarh and Vedanta Limited with regard to the shares*”.

5. That it is stated that the Respondent vide letter dated December 06, 2024, had responded to query i. of the RTI application stating as under :

“मांगी गई सूचना प्रतिभूति बाजार के नियमन के सामान्य कोर्स में सेबी नहीं रखती है, इसलिए सेबी के पास यह जानकारी उपलब्ध नहीं है।

(The information sought is not maintained by SEBI in the normal course of regulation of the securities market and hence, the information is not available with SEBI.)”.

6. That it is stated that the Appellant preferred a First Appeal bearing No. Appeal No. 6271 of 2025 on December 19, 2024. That it is stated that the First Appellate Authority



Pranjal

disposed of the Appeal bearing No. 6271 of 2025 on January 20, 2025, wherein the First Appellate Authority did not find any deficiency in the response of the Respondent and dismissed the Appeal.

7. That it is stated that the Second Appeal came up for hearing on July 07, 2026 before the Hon'ble Central Information Commission (CIC) and vide order dated July 07, 2026 the Hon'ble CIC directed that the Respondent shall file an affidavit if the information sought in the RTI application is not available with SEBI.

8. Pursuant to direction of CIC, that it is stated that the CIC Order dated July 7, 2026 was forwarded to the relevant department in SEBI i.e. Corporation Finance Department (CFD) and they have replied as under :

“The information is not available with SEBI”.

9. That it is stated that the information sought by the Appellant vide query no.i of RTI application bearing No. SEBIH/R/P/24/00328 dated November 05, 2024 is not available with SEBI.

10. That I have gone through the contents of the affidavit and fully understood the same.



Pranjal



11. That the statements made in paragraph Nos. 1 to 7 of this Affidavit are true to my knowledge, and those made in paragraph Nos.8 & 9 are true to my information derived from the sources disclosed therein.

Verified, signed and sworn this affidavit on this 3rd day of August, 2026 at Mumbai.



Respondent

Seen Original Aadhar Card,
4544-9530-0998

BEFORE ME

Sunil
03/08/2026
SUNIL BHURAJI DONGARE
B.A., LL.B.
ADVOCATE & NOTARY GOVT. OF INDIA
REG. NO. 15439
83/A, Andheri Indira Nagar CHS Ltd., J. P. Road
Andheri (West), Mumbai-400053.

3 AUG 2026



NOTED & REGISTERED		
Sr. No.: 37	PG. No.: 24	Reg. No.: 01
Dated: 3 AUG 2026		